

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
BANGALORE**

Appeal(s) Involved:

C/21130/2018-SM

[Arising out of Order-in-Appeal No. 500/2017 dated
25/09/2017 passed by the Commissioner of Customs,
Bangalore-I]

**Commissioner of Customs
Bangalore**

C.R. Building, Queens Road,
P.B. No. 5400,
Bangalore – 560 001
Karnataka

Appellant(s)

Versus

Baraka Overseas Traders

Post Box No. 1204. Beach Road,
Ullal
Mangalore
Karnataka

Respondent(s)

Appearance:

Mr. K. Murali, Superintendent (AR)
None

For the Appellant
For the Respondent

Date of Hearing: 27/07/2018

Date of Decision: 27/07/2018

CORAM:

HON'BLE MR. P DINESHA, JUDICIAL MEMBER

Final Order No. 21035 / 2018

Per: P DINESHA

The Revenue has filed this appeal against the impugned Order-in-Appeal No. 500/2017 dated 25/09/2017 passed by the Commissioner of Customs, Bangalore.

2. Heard the learned DR and perused the records.

3. On perusal of the records, I find that the amount involved in the present appeal is below monetary limit i.e. below Rs. 20,00,000/- and as per the CBEC Instruction F. No. 390/Misc./116/2017-JC dated 11.07.2018, this appeal is not maintainable before the Tribunal. In view of the Litigation Policy, I dismiss the appeal without going into the merits of the case.

(Operative portion of the Order was pronounced
in Open Court on **27/07/2018**)

(P. DINESHA)
JUDICIAL MEMBER

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